

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2005  
ANSWERED ON 14<sup>TH</sup> DECEMBER, 2023**

**EXEMPTION AT TOLL PLAZAS**

**2005. SHRI T.R.V.S. RAMESH:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether there is a provision of exempting the vehicles from toll tax in case the vehicles stopped beyond a stipulated/certain time-limit at toll plazas on National Highways (NHs); and if so, the details thereof; and**

**(b) the details of vehicles exempted from toll tax due to the aforesaid reason during the period from 1 January, 2021 to 30 November, 2023, State-wise?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) No, Sir. There is no such provision of exempting the vehicles from user fee in case the vehicles stopped beyond a stipulated/ certain time limit at fee plazas on National Highways (NHs) as per extant fee rules.**

**However, subsequent to mandatory implementation of FASTag at all lanes on 16.02.2021 (00 hrs), Impact Assessment Study on FASTag System was conducted by National Highways Authority of India (NHAI) through consultant for the period February 2021 to November 2021. The finding of above study reflects that average waiting time at fee plazas has been reduced from 734 Seconds to 47 Seconds.**

**(b) Does not arise.**

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